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News & Announcement

Revised Guidelines from Home Department, Government of Sikkim, regarding Phased Reopening. As per the Order, lock-down will be extended till 6am of 03.08.2020. The Revised Guidelines will come into force from 03.08.2020 and will be applicable till 31.08.

Date: 01-Aug-2020

Revised Guidelines from the Home Department, Government of Sikkim, regarding Phased Reopening.

As per the Order, lock-down will be extended till 6 am of 03.08.2020.

The Revised Guidelines will come into force from 03.08.2020 and will be applicable till 31.08.2020.



GOVERNMENT OF SIKKIM
HOME DEPARTMENT
GANGTOK

No: 24 /Home/2020

Dated: 31.07.2020

ORDER

SUB: CONTAINMENT OF THE SPREAD OF COVID-19


Whereas, the State Government had issued Orders No. 21/Home/2020 dated 20/07/2020 and No. 22/Home/2020 dated 20/07/2020 along with Guidelines for enforcement of lockdown in the State of Sikkim till 27/07/2020;

And whereas, period of lockdown was extended till 01/08/2020 (6 AM) in the entire State vide Order No. 23/Home/2020 dated 26.7.2020.

Now, after careful consideration of the situation, it has been decided to extend the period of lockdown further, till 3rd of August 2020 (6 AM) with the existing Guidelines remaining in force during this period.

Further, it has also been decided to issue Revised **Guidelines** as per the **Enclosure** which will come into force w.e.f. 3rd August 2020 (6 AM) and will remain applicable till 31st August 2020, for strict compliance.

The National Directives for COVID-19 Management issued by GOI as specified in **Annexure I** shall continue to be followed throughout the state.


(S.C. Gupta, IAS)
Chief Secretary
File No. Home/Confdl/119/20



Enclosure

REVISED GUIDELINES ISSUED ON 31.7.2020

In line with the Order No 40-3/2020-DM-I(A) dated 29/07/2020 issued by the Ministry of Home Affairs, Government of India and after making an assessment of the situation in Sikkim, the following guidelines are issued which will be effective **from 3rd August 2020 (6A.M.) to 31st August 2020** or till further orders.

1. The following **activities shall continue to remain prohibited/ closed** across the State:

- i. Inter-state transport by all modes and movement of people **except** as permitted hereunder.
- ii. All educational, training, coaching institutions, schools, colleges etc. **except** online/distance teaching (till 31st August 2020).
- iii. All cinema halls, sports complexes, swimming pools, entertainment parks, theatres, bars and auditoriums, assembly halls and similar places, **except** yoga institutes and gymnasiums which will be allowed to function w.e.f. 5th August 2020 as per the Standard Operating Procedures issued by M/O Health, GOI.
- iv. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions and other gatherings **except** marriage related gatherings which will be allowed with maximum 50 persons and the gatherings for funeral/last rites with a maximum of 20 persons. In either case, prior permission of the DM or SDM or the nearest police station will be mandatory.

Independence Day related functions and activities will be allowed in accordance with the MHA letter dated 21.7.20.

- v. Religious congregations **except** with prior written permission of the DM concerned.

2. The following **activities are permitted with restrictions** as specified below:

A. Movement of Persons/Vehicles within Local Limits:

- i. Movement of persons/vehicles (including taxis and private cars) within the local municipal limits or the limits of the GPUs shall be allowed, subject to the following conditions as hereunder:
 - a. Vehicles bearing registration number ending with odd digit shall be allowed to ply on days having odd dates.
 - b. Vehicles bearing registration number ending with even digit shall be allowed to ply on days having even dates.
 - c. Small vehicles (vans/cars) shall carry only three passengers; one in the front seat next to the driver and two in the back seat. The contract carriages/luxury taxis/SUVs shall carry only five passengers, one in the front seat next to the driver and two each in the back rows.
- ii. Two-wheelers shall be allowed to ply within local limits, but with odd-even stipulation and **without** pillion rider.



C. Inter-state movement of Persons/Vehicles:

- i. Inter-state movement of commercial goods carriers (except LCVs) carrying essential goods, hardware, construction material and other merchandise shall be allowed as per the Standard Operating Procedure (SOP) notified by Transport Department. However, restriction on interstate movement of light transport vehicles shall continue.
- ii. Inter-state movement of people will be allowed as per the standard registration and permit system operated by the State Control Room. In-permits shall be issued to returnees and residents of Sikkim, people employed in government offices, banks, institutions, companies, projects and construction sites in Sikkim and people traveling for official work, business or project related works, subject to mandatory medical screening and testing at entry point and standard home/project site quarantine protocol as per the SOP of Health Department. Entry of skilled manpower will be considered on case to case basis.

D. Government vehicles:

- i. All Central/ State Government vehicles will be allowed to ply within local limits for official purposes subject to odd-even stipulation and capacity restrictions as mentioned above. The driver and passengers should carry their valid official ID cards with them.
- ii. All government vehicles or the vehicles engaged by the government departments for supply of essential goods, maintenance of essential services and for emergency duties or medical purposes as mentioned in **Para B (a to d)** above shall be allowed to move within the state as per the requirement. The deployment letter and the official ID should be carried by the driver and passengers with them.
- iii. The passes already issued by the Home Department to various departments and by Health and Family Welfare and Forest & Environment Department and Sikkim Police for their own personnel shall continue to remain valid.

3. Markets, Shops, Institutions, Commercial and Industrial establishments:

- i. All licensed standalone shops including vehicle showrooms, auto garages and tyre repair shops, barber shops, spas, salons, (except shops in shopping complexes and multi-brand and single-brand malls) shall remain open with 50% of staff strength. The shops will remain open from 8:00 AM to 6:00 PM
- ii. All hotels/restaurants/fast food centres/sweet-shops/bakeries shall be allowed to operate with 50% of staff strength and 50% of the room/seating capacity. The restaurants/fast food centres/sweet-shops/bakeries and medical shops shall operate from 8.00 AM to 8.00 PM.
- iii. Gymnasiums shall be allowed to operate with the condition that the occupancy at any given time is only 50% of the total capacity and the timing shall be from 7 AM to 6 PM.
- iv. All other commercial establishments, company offices and institutions shall be allowed to operate with 50% of the staff strength and ensure that social distancing norms are strictly adhered to by all.

v. Markets shall observe the normal weekly closures, as before.



- iii. LCVs and other commercial vehicles will also be allowed to operate within local limits.
- iv. The two-wheelers engaged for delivery of food by restaurants/fast food centres/sweet-shops/bakeries will be allowed to operate without adherence to odd-even stipulation between 8.00 AM to 8.30 PM.
- v. For this purpose, movement within the twin townships of Jorethang- Nayabazar , Mamring-Rangpo and Singtam-Adarshgaon will be treated as local movement subject to regulations relating to containment zone.

The Police shall ensure that barricading is done and police pickets are placed in order to restrict and regulate movement within local limits only. In case of clarification needed about the boundaries or the extent of local limits, the matter will be decided by the concerned DM.

B. The Inter-district and Intra-district Movement of Persons/Vehicles:

Such movement of persons and taxis, private cars, LCVs and other commercial goods carriers will, in general, be **prohibited except** for the following purposes:

- a. Maintenance of supply chain of essential goods (e.g. food items, vegetables, meat products, dairy items, petroleum products, medical supplies, LPG, etc.).
- b. Maintenance of all essential services (e.g. hospitals, veterinary services, telecom, banks, insurance companies ATMs, power supply, sanitation, water supply, waste management, forestry, agriculture and horticulture related activities including tea plantation, urban civic services, post offices, courier services, media personnel accredited by IPR Department, social security institutions like old age home, Aganwadi Centres and similar other institutions/organizations run under Social Welfare Department.
Concerned officials/ persons should, at all times, carry with them, and present for inspection on demand, the deployment letter or official ID Card, to the police personnel on duty. Such movement should be confined to the normal working hours for such services. No separate passes for this purpose shall be required.
- c. Emergency/ Security/ Public Health and Safety related services including for law and order, fire services, disaster relief, rescue operations and emergency restoration, hospitals, covid-19 management and quarantine centres and army, BRO and para-military forces related activities. No separate passes shall be required.
In case clarification is needed as to what constitutes essential goods, or service and emergency service for the purpose of a, b and c above, the matter shall be decided by the concerned DM.
- d. Movement of people and vehicles (including private vehicles and taxis) required in case of medical emergency. In order to facilitate permission for such movement, all relevant medical papers/ prescriptions should be kept handy and shown to the police officers on duty, on demand. No separate pass will be necessary. The onus to prove that the movement is for genuine and unavoidable medical reasons only shall be on the person/s so travelling.



- vi. Installation of *Aarogya Setu* App by all employees shall be ensured by the Manager or the proprietor, as the case may be.
- vii. One time inter-district movement of factory workers stranded in different districts to be allowed with prior clearance from the concerned District Magistrate. One time transportation of factory inputs and goods, such as packing material would also be similarly allowed.

4. Functioning of Government offices:

- i. Central Government offices shall operate as per the instructions of GOI and with general application of these guidelines with regard to travel/movement.
- ii. For State Government offices, all Secretaries/HoDs and HoOs shall ensure that up to 30% of the staff attend office on all working days as per the roster and ensure that all important works are promptly attended to. All gazetted officers will attend office regularly.
- iii. Instructions in (ii) above shall apply to all Boards/Corporations/Societies etc under the administrative control of Government departments.
- iv. Installation of *Aarogya Setu* App by all officers and employees shall be ensured.

5. Measures for well-being and safety of persons:

- i. There shall not be any vehicular movement including private/taxis between 9 PM to 7 AM except for emergency purposes and vehicles on Government duty. District Magistrates shall issue orders under Section 144 of CrPC, for this purpose, and ensure strict compliance.
- ii. Persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years, shall stay at home, except for meeting essential requirements and for health purposes, as per the National Directives.

6. Containment Zones

The above guidelines shall not apply to the area, locality or the premises declared as the containment zone by the concerned DM. The restrictions on movement and activities allowed within the containment zones shall be as per the applicable GOI guidelines in this regard.

7. Penal Provisions.

Any person violating these lockdown measures and the National Directives for COVID-19 Management will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec.188 of the IPC, and Sikkim Public Health and Safety (COVID-19) Regulations, 2020.




(S.C. Gupta, IAS)
Chief Secretary

Annexure**National Directives for COVID-19 Management**

1. Face covering: Wearing of face cover is compulsory in public places; in work places and during transport.
2. Social Distancing: Individuals must maintain a minimum distance of six feet (*do gaz ki doori*) in public places. Shops will ensure physical distancing among customers.
3. Gatherings: Large public gathering/public congregations continue to remain prohibited.
Marriage related gatherings: number of guests not to exceed 50.
Funeral/Last rites related gatherings: Number of persons not to exceed 20.
4. Spitting in public places shall be punishable with fine, as may be prescribed by the State/UT local authority in accordance with laws, rules or regulations.
5. Consumption of liquor, pan, gutka, tobacco etc. in public places is not allowed.

Additional Directives for Work Places

6. Work from Home (WfH): As far as possible the practice of WfH should be followed.
7. Staggering of Work/Business Hours will be followed in offices, work places, shops, markets and industrial and commercial establishments.
8. Screening and hygiene: Provision for thermal scanning, hand wash and sanitizer will be made at all entry and exit points and common areas.
9. Frequent sanitization of entire workplace, common facilities and all points which come into human contact e.g door handles etc., shall be ensured, including between shifts.
10. Social Distancing: All persons in charge of work places will ensure adequate distance between workers, adequate gaps between shifts, staggering the lunch break of staff, etc. social distancing as per the guidelines issued by Ministry of Health and Family Welfare, both within the work places and in company transport.



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